

(1893) 08 MAD CK 0015
In the Madras High Court

Muthu Aiyar

APPELLANT

Vs

Chidambara Aiyar

RESPONDENT

Date of Decision : 22-08-1893

Acts Referred:

Citation : (1893) 08 MAD CK 0015

Judgement

1. It being found that a money payment was made to Thailu's father we are not prepared to differ from the courts below in their opinion as to the nature of the marriage. That being so the plaintiff as the paternal uncle of the deceased was clearly entitled in preference to the appellant.
2. The appeal is therefore dismissed with costs.